

FIR No.94/2019
u/s 376/323/506 IPC
PS: Darya Ganj

State Vs. Shahbaaz @ Shehjaan s/o. Maqbool Ahmed

05.08.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, Id. Counsel for DCW.
Sh. Hemand Chaudhary, Ld. Counsel for applicant/accused.
Arguments advanced by Id. Addl. PP for the State, Ld. Counsel for DCW and Ld. Counsel for applicant/accused on the bail application through Video Conferencing.

It is submitted by Id. Counsel for applicant/accused that applicant/accused is in JC w.e.f. 29.04.2019 and he has nothing to do with the alleged offence and complainant and accused both were good friend and they were known to each other and make a request that bail may kindly be granted to the applicant/accused. Heard.

Having heard the submissions, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and Id. Counsel for Delhi Commission for Women and in view of the practice directions issued by the Hon'ble High Court of Delhi, in the above stated case FIR, the notice is required to be served to complainant/victim. Therefore, notice of this bail application be issued to the complainant/victim through I.O. for **17.08.2020**.

I.O. be also summoned to appear in person.

Copy of this order be sent to the I.O. for necessary compliance.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
05.08.2020